

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI**

Dy. No.755 of 2017

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016.

In the matter of:

M/s. Shreyans Realtors Pvt. Ltd.
& M/s. Otis Developers ... Applicants/Financial Creditors
-versus-
M/s. Saroj Realtors & Developers Pvt. Ltd.
... Resondent/Corporate Debtor

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Date of Order: 7th February 2018

Mr K. Goswami, Mr R. Sharma, learned Advocates & Mr A. Pareek, CS are present on behalf of Financial Creditors. Mr G. Choudhury, Ms A. Rehman & Mr A. Chaliha, learned Advocates represent the respondent/Corporate Debtor. One Mr A. Choudhury, Director of the Corporate Debtor is also present personally before this Bench.

2. During the course of arguments, learned Advocate for the Financial Creditor, prayed for a small accommodation since there is little difficulty in presenting the case of Financial Creditor before this Bench because of some technical reasons.
3. Such a prayer is not objected to by Mr G. Choudhury, learned Advocate for the respondent/Corporate Debtor.
4. In view of the above, let this matter be listed on 20.02.2018.

SDV
Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

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